श्री कमलापित विपाठी : मान्यवर, सवाल क्या हुआ ? कोग्रापरेटिव सोसायटी रेलवे मैंन की है, हम उनको प्रिकेंस देते रहे हैं क्योंकि हमारे टैंक्स हैं, उनमें पिसीकल्चर होता है, उनमें मछली मारने का काम किया जाता है । जो हमारी रेलवे की कोग्रापरेटिव सोसायटीज हैं उनको हम प्रिकेंस देते रहे हैं । नियम के अनुसार बनी हुई सोसायटीज हैं, वे राजस्टर्ड होंगी, उनको दे देते हैं । ग्रगर हमारे पास ग्रीर जगह होती है तो हम फिशरमैन कोग्रापरेटिव सोसायटीज को भो प्रिकेंस देते हैं । उसके बाद जगह होती है तो हम फिशरमैन कोग्रापरेटिव सोनायटीज को भो प्रिकेंस देते हैं । उसके बाद जगह होती है ग्रीर दूसरें बिडर्स ग्राते हैं उनके लिए कर देते हैं । यही प्रोसीजर है ।

श्री रामानन्व यादव : जिस कोग्रापरेटिव सोसायटी को ग्रापने प्रिकेंस दिया है उसके बाइ-लाज में मछली मारने ग्रीर पोसने वाला क्लाज है या नहीं ? ग्रापर क्षमता है, बाइ-लाज में ग्रंकित है तब तो ठीक है। ग्रापर बाइ-लाज में ग्रंकित नहीं है, योग्यता नहीं है तब तो यह गुनाह है, गलत काम है ग्रीर ग्राप उस पर इनक्वायरी कराएं ग्रीर ऐसे लोगों के खिलाफ ग्राप को कार्यवाही करनी चाहिए।

श्री कमलापित विपाठी : ग्राप इस क्वेश्चन का नोटिस दे दें तो हम जांच करा लेंगे, देख लेंगे।

SHRI HARI SHANKAR BHA-BHRA: I will ask a question and that will make the position clear. Is there any difference between the consumer co-operative society and the fishermen co-operative society? Can a consumer co-operative society be given a work which is outside the scope of their bye-laws?

SHRI N. K. P. SALVE: This is fishing in troubled waters.

श्री सभापति : बेहतर यह होगा कि एक दूसरा सवाल कर लिया जाय जिसमें यह निकले कि कोग्रापरेटिव सोसायटी जो हैं उनके बाइ-लाज में क्या-क्या शामिल है। श्री रामानन्द यादव : यह जवाब में स्राना चाहिए था कि फिशरमैन सोसायटीज के बाइ-लाज में क्या है।

श्री सभापति : ग्राप जवाब दे दें तो किस्सा खत्म हो जायेगा ।

श्री कमलापित विपाठी : जरूर देख लेंगे उसको । लेकिन मैं समझता हूं कि गैर-कानूनी कार्यवाही नहीं होती होगी । इस समय हमारे पास बाइ-लाज नहीं हैं । बाद में हम देख लेंगे ।

श्री सभापति : इस को पोस्टयोन कर दिया जाय।

श्री कमलापित विपाठी : पीस्टपोन मत करें, मान्यवर । श्राप पोस्टपोन क्यों कर रहे हैं ?

श्री सभापति : उसमें दूसरा प्रश्ने वह पूछ लेंगे ग्रौर उसका जवाब ग्राप देदीजिएगा।

SHRI AHMAD HOSSAIN MON-DAL: Sir, I have seen all the byelaws myself. It is nowhere there.

श्री सभापित : मिस्टर मंडल, बहुत से दूसरे सवालात हैं। ग्राप सवाल उसी तरह से बना कर पूछ सकते हैं कि बाइ-लाज के तहत हम को बता दें कि किस-किस को क्या-क्या करने का ग्राख्तियार है।

*63. [The questioners (Shri F. M. Khan and Shri S. A. Khaja Mohideen) were absent. For answer, vide cols. infra.]

Missing Indians along with Khmer Rouge prisoners

*64. SHRI JAGDISH PRASAD MATHUR:

SHRI KALRAJ MISHRA: SHRI HARI SHANKAR BHABHRA:†

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item which

†The question was actually asked on the floor of the House by Shri Hari Shankar Bhabhra. 21

appeared in the Statesman of 12th January, 1980 under the heading "32 Indians also missing along with Khmer Rouge prisoners"; and

(b) if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) In reply to Rajya Sabha Starred Qustion No. 215 on 16 Jan., 1976, it was stated that on the eve of the Khmer Rouge victory, there were approximately 76 Indian nationals in Kampuchea. Further that there was no information available about 23 out of them.

We were later informed by the Khmer Rouge Ambassador in Peking that after their Government was installed in Phnom Penh, all foreigners were transported to Bangkok for repatriation home. It was also conveyed to us that after that no unidentified foreigners had remained in Kampuchea.

On seeing the press report regarding Indians in the Khmer Rouge jail, we had sought full details from the Government in Kampuchea through the Government of Vietnam. We are awaiting their response.

SHRI JAGIT SINGH ANAND; Sir, Sir, . . .

MR. CHAIRMAN: What is the use of raising your hand? I am going turn by turn. Yes, Mr. Bhabhra. (Interruptions) I am sorry Mr. Bhabhra, I did not recognise you by name. Now you can ask the question.

श्री हिर शंकर भाभड़ा: सभापित महो-दय, भारतीय नागरिकों के साथ हंमारी सरकार का व्यवहार कैंसा है यह इससे स्पष्ट हो रहा है। 23 भारतीय नागरिक श्रभी तक लापता हैं श्रीर इसको हुए कितना श्ररसा हो गया है लेकिन श्रभी तक उन 23 नागरिकों का पता नहीं लगाया जा सका है। मैं मन्द्री महोदय से इसलिये जानना चाहता हूं कि इस सम्बन्ध में उन्होंने अभी तक जो कदम उठाये हैं उसके बाद इन 23 व्यक्तियों का पता लगाने के लिये अपनी और से, अपनी एजेंसी की मार्फत क्या प्रयास किया गया है ?

श्री पी० वी० नर्रासह राव: मान्यवर, 3 साल पहले जब यह प्रश्न पूछा गया था श्रीर जवाब दिया गया था तब जो तफसील बतायी गयी थी वह उस समय सरकार के पास जो सूचना थी उसके अनुसार सही थी। श्रब जो प्रश्न पूछा जा रहा है उसका आधार एक प्रेस रिपोर्ट है जो हाल ही में आयी है श्रीर इसलिये हमने कदम उठाये हैं। हमने श्रपने एम्बेसेंडर से पूछने को कहा है श्रीर उनसे हम यह अपेक्षा कर रहे हैं कि बहुत जल्दी यह सूचना उनके पास से आ जायगी।

श्री हरी शंकर भाभड़ा: मैं खेदपूर्वक यह कहना चाहता हूं कि 3 साल का समय बहुत लम्बा समय होता है श्रौर श्रभी भी मन्त्री महोदय यह कह रहे हैं कि उन्होंने केवल श्रपने राजदूत से पूछा है। मेरा सर्वाल यह था कि केवल पूछने से श्रौर उनका जवाब श्राना, उसकी प्रतीक्षा करते रहने से 23 श्रादमियों का लापता होने का पता नहीं चलेगा। श्राखिर हमारी सरकार के पास श्रौर भी साधन हैं जिनके माध्यम से श्राप उन 23 व्यक्तियों का पता लगाने का काम कर सकते हैं। तो ऐसे माध्यमों का उपयोग सरकार क्यों नहीं कर रही है, यह मेरा प्रकृत है।

श्री पी० वी० नर्रांसह राव: मान्यवर, मैंने यही कहा कि जब यह प्रश्न पहली बार पूछा गया था तब उसका उत्तर जो भी दिया गया था वह सम्पूर्ण था श्रपनी जगह क्योंकि तब सरकार के पास जो सूचना थी उस पर उत्तर श्राधारित था। श्रव दो हफ्ते पहले एक प्रेस रिपोर्ट के श्राधार पर वही सवाल फिर से उठाया गया है। हम सूचना प्राप्त करने की कोशिश कर रहे हैं श्रीर हम यह श्रपेक्षा

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SHRI BHUPESH GUPTA: Sir. one of the difficulties coming in the way is that we do not have full diplomatic relations with the new Kampuchean Government in order to get such facts and settle such matters to the satisfaction of all. Here is the manifesto of the Congress (I) Party with picture in front. It says: "Recognise the new Revolutionary Government of Kampuchea". It is on the last This has been repeated durpage. ing the election campaign by Mrs. Indira Gandhi. Why now you are not recognising Kampuchea and honouring this simple pledge you have made with her picture? If only for sake of-what shall I say?-I do not know what to say-I do not say anything because he may not like it. But why don't you recognise and then have your representative in Phnom Penh and deal with them facts from Phnom Penh and all other sources? Why is it not being done?

MR. CHAIRMAN: Mr. Bhupesh Gupta, you are putting in something which is not really arising from this question.

SHRI BHUPESH GUPTA: Sir. it arises. I tell you how it arises. You know it very well how it arises. I am very sorry. I think pernaps I have not made myself clear; otherwise how can you not understand this simple thing? All I said was that from Vietnam we have enquired. Why not from Kampuchea? The difficulty is that if you do not have full diplomatic relations with the new Kampuchea headed Government in by Heng Samrin, difficulty arises in gathering facts for answering questions on a matter like this and since you have made a pledge in the election manifesto of yours, which is still circulating, why don't you honour your pledge and get better equipped to answer such questions?

SHRI P. V. NARASIMHA RAO: Whether this question had come or not, the question of recognition Kampuchea is already there. There is a commitment. The Prime Minister has made a categorical statement on this the other day and it is under consideration.

SHRI JAGJIT SINGH ANAND: Sir, I would, through you, draw the attention of the hon'ble Minister to the fact that I carry a copy of the "Statesman" of January 12, which is referred to in the question. It does not carry that report. You say that it there in the "Statesman" of January 12. I called for the copy. I went to Mr. J. P. Mathur and said: "You have put this question. It is not there in the "Statesman" that date". So he quietly walked out. That is number one. Number two, the question as framed is very vicious. Why is it vicious? Because it says that 32 Indians are also missing along with Khmer Rouge prisoners. shows that the new Government in Kampuchea has taken certain priso-Khmer Rouge and ners of made 32 ndians disappear. Your original answer clearly puts it was the Pol Pot rgime fore which there were 76 Indians now 23 missing, Thereand are fore, Sir. Ι raised the question other da_v when the Prime Minister was speaking; "What about Kampuchea? It was mentioned in your election manifesto." categorically said, "Obviously, stand by whatever we said in election manifesto." And if this action is not taken. I would like to ask him in order to remove all this confusion and in order to prevent opportunities to irresponsible people to ask misleading questions, how soon are you going to establish diplomatic relations with Kampuchea?

भी हरी शंकर भाभडा: सभापति जी, चंकि इन्होंने प्रश्न किया है तो एक क्लेरिफिके-शन की गुंजाइश पैदा होती है। मैं साफ कहना चाहता हं कि हमारा हिन्द्स्तान की नेशनलिटी से सम्बन्ध है। कम्पूचिया की गवर्नमेंट की वजह से वे गये या किसी भीर वजह से वे अबे यह इम्मेटीरियल है, मेटीरियल यह है कि हिन्दुस्तान के स्रादमी गायब हैं उनका पता नहीं है। It may be his point of view. But our question is not that. It is a very clear-cut question. We are concerned with our nationals first. This is our question. We are concerned with our nationals. I do not know how . .

DR. BHAI MAHAVIR: Point of order

(Interruptions.)

SHRI JAGJIT SINGH ANAND: It is misleading the House, misleading India.

(Interruptions.)

MR. CHAIRMAN: Please sit down. No point of order can be raised during Question Hour.

DR. BHAI MAHAVIR: On a point of privilege, Sir. Can the motives of a Member of this House be questioned here by anyone?

MR. CHAIRMAN: One more question has to be answered and if I may remind the hon. Minister, it is this that 23 of our countrymen are not to be found. You have to make a clear statement of what you are doing about it.

SHRI JAGJIT SINGH ANAND: My question was why a wrong question was admitted here.

SHRI P. V. NARASIMHA RAO: Sir, what I have answered is specifically in regard to the 23 Indian nationals. When in 1976 this question was raised, we did try to get information. We were told later that it was not possible to account for these 23 Indian nationals. The then Government told us that they were not able to trace them and it was possible that some of them might have been killed in the fighting. They said it was not possible to account for those who have been killed. This was the information we got and this

was the information that was given at that time. Now, Sir, on January 12, 1980, according to a story by Jean Pierre Gallois in the Bangkok Post, new information has come this paper and on the basis of this we have again taken up the matter through our Ambassador in Vietnam. He has asked for further information and that information is awaited.

MR. CHAIRMAN: I think we pass on to the next question now.

*65. [The questioner (Shri Santosh Kumar Sahu) was absent. For answer, vide, col. 31 infra].

*66. [The questioner (Shri Syed Ahmad Hashmi) was absent. answer vide cols. 31-32 infral.

Grazing inside Bhutanese territory by Tibetans

*67. SHRI SAWAISINGH SISODIA† SHRIMATI HAMIDA HABIB-ULLAH:

SHRIMATI RATAN KUMARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of India have expressed their concern to the Government of China over increased grazing activity by the Tibetans inside Bhutanese territory; and
- (b) if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) Yes, took up the matter with the Chinese Charge d'Affairs in New Delhi July, 1979. The Chinese Charge Affairs promised to refer the matter to his Government.

†The question was actually asked on the floor of the House by Sawaisingh Sisodia.